

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 528 of 1992

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava,VC)

As the representation of the applicant is pending and prayer for deciding the same has been made, as such the case can be disposed of on that ground and that's why it being disposed of finally.

2. The applicant was appointed as Khalasi/Assistnat Navik between 15.6.87 to 31.10.1987. In the next year he was appointed between 15.6.1988 to 31.10.1988 and similarly he was appointed in the year 1989, 1990 and 1991 as such.

According to the applicant as Khalasi/Assistant Navik he has worked for such a long period, though with break and even though instead of regularising him one Sohan Singh(respondent no. 3) has been taken in service. The applicant made representation against the same, but his representation has not been disposed of. He moved an application in the month of June, 1992 for appointment on the said post, but nothing was done. Accordingly, the respondents are directed to dispose of his representation within a period of three months from the date of communication of this order taking into consideration the plea raised by him and grievances and they may pass themselves a speaking order one way or the other way. The application is disposed of in these terms.

No order as to costs.

Member A

Vice-Chairman

Lucknow Dated: 27.1.1993

(RKA)